

[Mr. Deputy-Speaker]

with any requisition made under sub-section (3) of section 8;

- (b) an offence falling under clause (d) of section 20;
- (c) an offence falling under clause (a) of section 20 other than a contravention of the provisions of sub-section 3(A) or sub-section (4) of section 15;
- (d) an offence falling under section 21." (12)

The motion was adopted.

Mr. Deputy-Speaker: The question is:

"That new clause 20A stand part of the Bill"

The motion was adopted.

New Clause 20A was added to the Bill.

Clauses 21, 22 and 1, the Enacting Formula and the Long Title were added to the Bill.

Shri Kanungo: Sir, I beg to move:

"That the Bill, as amended, be passed."

Mr. Deputy-Speaker: The question is:

"That the Bill, as amended, be passed."

The motion was adopted.

14.33 hrs.

ARREST OF MEMBER

Mr. Deputy-Speaker: I have to inform the House that the Speaker has received the following letter dated the

5th December 1960 from the Additional District Magistrate, 24-Paraganas:—

"I am to inform you that the accused appellant, Shri Kansari Halder, Member, Lok Sabha, has surrendered to his bail and has been re-committed to the Alipore Central Jail on this day, the 5th December 1960."

Mr. Deputy-Speaker: Bills to be introduced: Shri Menon—Absent. Shri Tangamani.

14.34 hrs.

DELHI RENT CONTROL (AMENDMENT) BILL*

Shri Tangamani (Madurai): Sir, I beg to move for leave to introduce a Bill to amend the Delhi Rent Control Act, 1958.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to amend the Delhi Rent Control Act, 1958."

The motion was adopted.

Shri Tangamani: Sir, I introduced the Bill.

14.35 hrs.

ABOLITION OF EMPLOYMENT OF CASUAL LABOUR BILL—contd.

Mr. Deputy-Speaker: The House will resume further consideration of the following motion moved by Shri Aurobindo Ghosal on the 25th November, 1960:

"That the Bill to provide for abolition of the system of employing casual labour in the employments of permanent character be taken into consideration."

*Published in the Gazette of India Extraordinary Part II-Section 2, dated 9.12.60.